IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 614
IB-867/PB/2019
IA/2964/2020, IA/4532/2020,
IA/5033/2021, IA/3042/2022, IA/6305/2023, IA/2112/2024

IN THE MATTER OF:
M/s. S.A. Consultants and Forwarders Pvt. Ltd ...PETITIONER

Vs.

M/s. Cargo Planners Ltd. ...RESPONDENT

Section
U/s 7 of IBC, 2016 **Order delivered on 01.07.2024**
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Financial Creditor :
For the Respondent/Corporate Debtor :

ORDER

Erratic supply of electricity which resulted in non-availability of internet services, matter could not be taken up for hearing. List the matter on **29.07.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

(Garima)